

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 131

COMP.APPL/143(CH)2024

In

CP No. 79/Chd/Pb/2021

IN THE MATTER OF:

Surinder Kaur

...

Petitioner

Versus

Doctor Seeds Private Limited

...

Respondent

Under Section: 59, 241(1), 242(4), 244(1)

Order delivered on 02.07.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

**For the Applicant in : Mr. G.S. Sarin, PCS
COMP.APPL/143(CH)2024**

ORDER

COMP.APPL/143(CH)2024

Heard the submissions made by the Authorized Representative for the applicant. This is an application in the form of an affidavit under Rule 154 of NCLT Rules, 2016, in Form No. NCLT 9, for rectification of an error in the Order dated 31.05.2024 in COMP.APPL/129(CH)2024 in CP No. 79/Chd/Pb/2021. The typographical error with regard to the date of settlement agreement has taken place in the order dated 31.05.2024. The settlement agreement is dated "13.04.2024" whereas the settlement agreement was actually dated "30.04.2024" i.e. (Thirtieth April Twenty Twenty Four), by this order the said typographical error stands rectified and present application is allowed. Thus, COMP.APPL/143(CH)2024 stands disposed of.

Sd/-

**(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**